THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI C. K. JAFFER SHARIEF); (a) and (b) Geological Survey of India have carried out mapping of the coal occurrences in Wokha district of Nagaland and have reported 8 coal occurrences in the Sanis—Lakhani—Merapani Coal belt. The coal is of non-coking variety. According to available information, the area does not appear to be very rich in coal deposits.

(c) Coal India Ltd. has no programme at present, for exploitation of these reserves.

Supply of Petrol and Petroleum Products in Darieciting District

*289. SHRI RATNA
BAHADUR RAI: Will the Minister of PETROLEUM AND
NATURAL GAS be pleased to
state:

- (a) whether Government have received representations against the restrictions imposed on the supply of petrol and petroleum products by the oil companies in Darjoeling district;
- (b) if so, what are the details thereof; and
- (c) Whether Government propose to reconsider their decision so as to remove the difficulties being faced by the consumers and dealers in that region?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) to (c) Yes, Sir. these representations indicated shortage of Fetrol and Petroleum Products in Darfeeling and the Oil Companies have been directed to meet the genuine demands of these products.

Deferment of Blinker System for Two Wheelers

*290. SHRIMATI SATYA BAHIN : SHRI F. N. SUKUL :

Will the Minister of INDUS-TRY be pleased to state:

- (a) how many two-wheeler manufacturers have represented to his Ministry for recommending deferment of the provision requiring blinker system in all two whoders under the New Motor Vehicle Rules:
- (b) whether it is a fact that one of the representations is by M/s. Bulei Auto Limited, which has senght deferment of this provision on the ground of inadequate manufacturing facilities of the blinker system;
- (e) whether the Ministry in recommendig the deferment considered that M/s. Bajaj Auto Ltd. have been providing their various models with and without blinker system and also as an accessory for the last many years;
- (d) whether it is a fact that most of the components required for blinker system are being manufactured by small, medium and ancillary industries which have sufficient capacity to meet the total requirement of the industry and on whom most of the manufacturers rely for their requirements; and
- (e) if the answers to parts (c) and (d) above be in the affirmative, what are the reasons for this deferment?

THE MINISTER OF INDUSTRY (SHRI I. VENGAL RAC):
(a) and (b) Representations have been received from the Association of Indian Automobile Manufacturers and three manufacturers of two-wheeler seeking lead time for the enforcement of the provisions relating to fitment of blinker system

in two-wheelers under the provisions of the Central Motor Vehicle Rules, 1989. One of the representation has been made by M/s. Bajaj Auto Limited who have sought lead time for complying with this provision to enable them to carry modifications on their vehicles for incorporating the blinker system and for developing sources of supply for this system.

(c) to (e) Provision of blinker system in a vehicle not only involves developing sources of supply components but also modifications of the vehicle for fitting this system. Besides, design and technical parameters of blinkers system is notunifrom for allcategories of two-wheelers The auto ancillary industry would certainly need some timet gear up to meet the substantial additional demand in the wake of the enforcement of the new Motor Vechicles The Ministry of Industry has Rules. carefully considered all aspects of the matter and are of the view that reasonable time should be allowed to the manufacturers of two-wheelers and the auto ancillary industry to suitably organise thier production factitties before enforcing the relevant rule.

Production of Streptomycin Sulphate

*291. SHRI DHULESHWAR MEENA:

DR. (SHRIMATI) SARO-JINI MAHISHI:

Will the Minister of INDUSTRY be pleased to refer to the answer to Starred Question 89 given in the Rajya Sabha on the 24th July, 1989 and state:

(a) what was the price fixed injtially, for the formulations based on Streptomycin Sulphate, Chloroquin-Phosphate, Erythromycin and its salts and what were the subsequent. prices alongwith dates of fixation of price of each pack and each strength of those medicine

- (b) whether it is a fact that all the three drugs are being produced in the country and his Ministry monitoring the production of these drugs; and
- (c) if, what was the production of each drug of each producer from the 1st January, 1980 to the 31st December, 1987?

THE MINISTER OF INDUS-TRY (SHRI J. VENGAL RAO): (a) The details of leader prices of the formulation in respect of Streptomycin Sulphate, Chloroquin Phosphate, Erythromycin and its salts to the extent available are given in Annexure-I. [See Appendix CLI, Annexure No. 142].

- (b) The production of these drugs are monitored from 1982-83 wards.
- (c) The required defails to the extent available are given in the Annexure-II [See Appendix CLI. Annexure N. 143].

Collaboration with Foreign Companies for Manufacture of Consumer Items

*292. DR. BAPU KALDATE: SHRI A.G. KULKARNI:

Will the Minister of INDUSTRY be plesed to state:

- (a) whether it is a fact that liberalised industrial policy has enabled M/s. Bata Shoe Company and M/s. Carona Shoe Company to enter into collaborations with foreign companies for production of shoes in this country:
- (b) whether Government aware that such foreign collaborations. in consumer items lead to a drain on foreign exchange and also, affort the indigenous capacity adversely; and